FORM OF WITHDRAWAL
THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this Form with enclosures to Intime Spectrum Registry Limited at the collection centre where the original Form of Acceptance was tendered)

OPEN OFFER TO THE SHAREHOLDERS OF MALAR HOSPITALS LIMITED	
OPENS ON	FRIDAY, JANUARY 11, 2008
LAST DATE OF WITHDRAWL	FRIDAY, JANUARY 25, 2008
CLOSES ON	WEDNESDAY, JANUARY 30, 2008

THIS FORM SHOULD BE USED BY SHAREHOLDERS ONLY FOR EXERCISING THE WITHDRAWAL OPTION AS PROVIDED IN THE LETTER OF OFFER

***to be filled in by the shareholder*)**

From:

Name:

Address:

Tel. No.: **Fax. No.:**

To,
International Hospital Limited/Oscar Investments Limited
C/o Intime Spectrum Registry Limited
C-13, Pannalal Silk Mills Compound
L B S Marg, Bhandup (W),
Mumbai -400 078

Dear Sirs,

Sub: Open Offer (the "Offer") to acquire 37,18,852 Shares of Re. 10/- each, representing 20% of Fully Expanded Voting Equity Capital of Malar Hospitals Limited ("MHL" / "Target Company") by International Hospital Limited and Oscar Investments Limited (the "Acquirers") & Fortis Healthcare Limited and Fortis Healthcare Holdings Limited ("Persons Acting in Concert" / "PACs") at a price of Rs.30/- (Rupees Thirty Only) per fully paid up equity share ("Offer Price") payable in cash - Withdrawal of shares tendered under the Offer

I/We refer to the Letter of Offer dated January 4, 2008 for acquiring the equity shares held by me/us in **Malar Hospitals Limited.**
I/We, the undersigned, have read the Letter of Offer, understood its contents and unconditionally accept the terms and conditions and procedures as mentioned therein.
I/We have also read the procedure for withdrawal of Shares tendered by me/us in the Offer as mentioned in the Letter of Offer and unconditionally agree to the terms and conditions mentioned therein.
I/We hereby consent unconditionally and irrevocably to withdraw my/our Shares from the Offer and I/we further authorise the Acquirers to return to me/us, tendered Share certificate(s)/Share(s) at my/our sole risk.
I/We note that upon withdrawal of my/our Shares from the Offer, no claim or liability shall lie against the Acquirers/ Manager to the Offer/Registrar to the Offer.
I/We note that this Form of Withdrawal should reach the Registrar to the Offer at the collection center where the Form of Acceptance was tendered on or before the last date of withdrawal.
I/We note that the Acquirers/Manager to the Offer/Registrar to the Offer shall not be liable for any postal delay/loss in transit of the Shares held in physical form and also for the non-receipt of Shares held in the dematerialised form in the DP account due to inaccurate/incomplete particulars /instructions.
I/We also note and understand that the Acquirers shall return original share certificate(s), share transfer deed(s) and Shares only on completion of verification of the documents, signatures and beneficiary position data as available from the Depository from time to time, respectively. The particulars of tendered original share certificate(s), which I / we wish to withdraw are detailed below:

Sr. No.	Folio No.	Certificate No. Tendered	Distinctive Nos.		No. of Shares
			From	To	
			Withdrawn		
			Total		

(In case of insufficient space, please use an additional sheet and authenticate the same)

I/We holding the following Shares in dematerialised form, have tendered the Shares in the Offer and had done an "Off-market" transaction for crediting the Shares to the special depository account with **STOCK HOLDING CORPORATION OF INDIA LIMITED** at NSDL styled "**ISRL MALAR OPEN OFFER ESCROW ACCOUNT**" whose particulars are:

DP Name: STOCK HOLDING CORPORATION OF INDIA LIMITED	DP ID: IN 301330	Client ID: 20167567

Please find enclosed a photocopy of the depository delivery instruction(s) duly acknowledged by the Depository Participant.

--- **Tear along this line** ---

Acknowledgement Slip: Malar Hospitals Limited – Open Offer

(to be filled by the shareholder) (subject to verification) **Sr. No.**

Received from Mr./Ms./M/s._______________ ____
Physical Shares: Folio No. ________________ / Demat Shares: Client ID _____________________; DP ID __________________________
Form of Withdrawal for withdrawal of:

☐ Physical Shares: No. of Shares tendered - _______ No. of Shares withdrawn-___________

☐ Demat Shares: No. of Shares tendered - _________ No. of Shares withdrawn-___________

(Please √ whichever is applicable)

Signature of Official _______________________Date of Receipt_____________________________________

STAMP OF COLLECTION CENTRE

The particulars of the account from which my/our Shares have been tendered and the Shares withdrawn are as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares tendered	No. of Shares withdrawn

I/We note that the Shares will be credited back only to that depository account, from which the Shares have been tendered and necessary standing instructions have been issued in this regard.
I/We confirm that the particulars given above are true and correct.
In case of dematerialised Shares, I/we confirm that the signatures of the beneficiary holders have been verified by the DP as per the records maintained at their end and the same have also been duly attested by them under their seal.

Yours faithfully,
Signed and Delivered

	FULL NAME(S) OF THE HOLDER	SIGNATURE(S)	VERIFIED AND ATTESTED BY US. PLEASE AFFIX THE STAMP OF DP (IN CASE OF DEMAT SHARES)/ BANK (IN CASE OF PHYSICAL SHARES)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			

Note: In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed and necessary Board resolution should be attached.

Place: Date:

INSTRUCTIONS

1. **Shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at the collection center where the original Form of Acceptance was tendered on or before the last date of withdrawal i.e., Friday, January 25, 2008.**
2. Shareholders should enclose the following:-
   I. For Shares held in demat form:-
   Beneficial owners should enclose
   - **Duly signed and completed Form of Withdrawal.**
   - **Acknowledgement slip in original/ Copy** of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.
   - **Photocopy of the delivery instruction** in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the DP.

   II. For Shares held in physical form:-
   - **Registered Shareholders should enclose:**
     - **Duly signed and completed Form of Withdrawal.**
     - **Acknowledgement slip in original/ Copy** of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.

     In case of partial withdrawal, valid share transfer deed(s) for the remaining equity shares (i.e. shares not withdrawn) duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with **Malar Hospitals Limited** and duly witnessed at the appropriate place. Further the transfer deed should be valid for transfer.
     Shareholders holding physical Shares can also contact the Registrar to the Offer at any of their collection centres at the address given in the Letter of Offer to obtain a blank share transfer deed.
   - **Unregistered owners should enclose:**
     - **Duly signed and completed Form of Withdrawal.**
     - **Acknowledgement slip in original/ Copy** of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.
3. The withdrawal of equity shares will be available only for the equity share certificates/the equity shares that have been received by the Registrar to the Offer/ special depository escrow account.
4. The intimation of returned equity shares to the shareholders will be at the address as per the records of the Target Company/ Depository as the case may be.
5. The Form of Withdrawal should be sent only to the Registrar to the Offer.
6. In case of partial withdrawal of equity shares tendered in physical form, if the original share certificates are required to be split, the same will be returned on receipt of share certificates from the Target Company. The facility of partial withdrawal is available only to registered shareholders.
7. Shareholders holding equity shares in dematerialised form are requested to issue the necessary standing instruction for receipt of the credit in their DP account.
8. The Form of Withdrawal and other related documents should be submitted at the collection center where the original Form of Acceptance was tendered.
9. Collection centres of Intime Spectrum Registry Limited which are as follows: **(a) Mumbai: Intime Spectrum Registry Limited**, C-13, Pannalal Silk Mills Compound, L B S Marg, Bhandup (W), Mumbai - 400 078., Tel No.: 022-25960320 , Fax No. 022-25960328 -329; **Intime Spectrum Registry Limited**, 203, Davar House, Next to Central Camera, D N Road, Fort, Mumbai - 400 001, Tel No.: 022-22694127, Fax No. 022-25960328 -329 **(b) Chennai: Intime Spectrum Registry Limited**, 7/A Laxman Nagar, East Main Road, Chennai - 600 082, Telefax No.: 044-26712611, **(c) New Delhi: Intime Spectrum Registry Limited**, A-40, 2nd Floor, Naraina Industrial Area, Phase II, Near Batra Banquet, New Delhi – 110 028, Tel No.: 011-41410592/ 93/ 94, Fax No.: 011-41410591.

-- **Tear along this line** --

All queries in this regard to be addressed to the Registrar to the Offer at the following address quoting your Reference Folio No./DPID/Client ID

Intime Spectrum Registry Limited
(Unit: Malar Hospitals Limited – Open Offer)
C-13, Pannalal Silk Mills Compound, L B S Marg, Bhandup (W), Mumbai -400 078
Tel: +91-22- 25960320 Fax: +91-22- 25960328 / 25960329
Contact Person: Ms. Awani Thakkar
Email: mhlopenoffer@intimespectrum.com